

HYDERABAD

O.A. No. 240/94

Date of order : 24.2.94

Between

M. Bharadwaja : Applicant

And

1. Union of India represented by Secretary, Ministry of Personnel and Training, New Delhi. I
2. Union Public Service Commission represented by its Secretary, Dholpur House, New Delhi. I Respondents
3. Union of India represented by Secretary, Ministry of Welfare, New Delhi. I

Counsel for the applicant : Mr. J. Sudheer, Advocate

Counsel for the Respondents : Mr. N.R. Devaraj, Sr.CGSC

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THE HON'BLE MR. JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN
AND

THE HON'BLE MR. R. RANGARAJAN, MEMBER (ADMN.)

Order

Heard both the counsels.

Notice before admission. It is stated that the applicant belongs to BC Community and he is entitled for reservation.

It is further stated that he crossed 28 years and he has not crossed 33 years of age as on cut off date notified for Civil Services Examinations, 1994. It is also the case of the applicant that he exhausted all the chances prescribed for the candidates other than SC and ST communities.

For the reasons stated in the interim order dated 8.2.94 in OA 131/94 on the file of this Bench, we feel it just and proper to pass the following order in this case.

"Until further orders, the respondents are restrained from rejecting the application of the applicant in regard to the Civil Services Examination, 1994, if received in time, on the basis that he crossed 28 years of age as on the cut off date notified for the above examination and or on the ground that he exhausted the chances prescribed for the Civil Services Examination.

Post on 8.4.1994 for replies in the meanwhile.

(R. RANGARAJAN)
Member (Admn.)

(V. NEELADRI RAO)
Vice-Chairman

Deputy Registrar (Sec)